

**Experts for thematic consultations for NEP**

\*219. SHRI RITABRATA BANERJEE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that experts for thematic consultations are identified in relation to the New Education Policy; and

(b) if so, the details of those experts?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) and (b) A multiple level consultative process involving all stakeholders, such as, educationists, teachers, and students across all levels is being undertaken for formulating New Education Policy.

The Ministry of Human Resource Development is in the process of compilation and finalization of the multi-stakeholder list of experts for New Education Policy. The Government has also initiated the process of involving regulators such as, University Grants Commission (UGC), All India Council for Technical Education (AICTE), National Council for Teacher Education (NCTE) and several centrally funded universities and institutions, autonomous bodies, attached offices having domain expertise on the individual themes to hold discussions /consultations on the assigned themes by inviting all relevant stakeholders including experts, academics, industry representatives, civil society etc.

**Production of coal**

\*220. DR. BHALCHANDRA MUNGEKAR: Will the Minister of COAL be pleased to state:

(a) what was the production of coal during the last three years ending on 31st March, 2015, year-wise; and

(b) what major policy initiatives were taken during the last year to increase the coal production and what was their impact?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) The overall coal production in the country during the last three years is as under:

*Coal Production (in million tonnes)*

	2012-13	2013-14	2014-15 (Prov.)
All India	556.40	565.77	610.84
Growth %	3.0	1.7	8.0

(b) Government promulgated 'The Coal Mines (Special Provisions) Ordinance, 2014' on 21.10.2014 followed by 'The Coal Mines (Special Provisions) Second Ordinance, 2014' on 26.12.2014 (now substituted by an Act of 2015) to ensure smooth transfer of rights, title and interest in the mines along with its land and other associated mining infrastructure to new allottees to be selected through an auction in which the private sector can also participate. Other initiatives *inter alia* include efforts to expedite Environment & Forest clearances, pursue with State Government for assistance in land acquisition and coordinated efforts with Railways for movement of coal. Steps have also been taken by CIL and its subsidiaries to augment coal production through capacity addition from new project, use of mass production technologies and bringing in better technology through Mine Development and Operator (MDO) route.

These policy initiatives have resulted in increased production of about 45 million tonnes in 2014-15 compared to 9.4 million tonnes in 2013-14, 16.4 million tonnes in 2012-13, 7.3 million tonnes in 2011-12 and 0.7 million tonnes in 2010-11. Thus, the increase in production in 2014-15 has been higher than the cumulative production increase of previous 4 years.

#### **Coal theft**

\*221. SHRI VIVEK GUPTA: Will the Minister of COAL be pleased to state:

(a) whether Government is aware that the coal is being stolen from mines as well as during its transportation;

(b) if so, the details of value and quantity of coal stolen from mines and at the time of transit during each of the last year and the current year, State-wise;

(c) whether Government is aware that the actual number of cases of coal theft are under-reported resulting in revenue loss to Government exchequer; and

(d) if so, the measures being taken by Government to ensure that the coal theft cases are minimized and all such cases are reported without fail or undue delay?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) to (c) As per available information theft/pilferage of coal, if any, is carried out stealthily and clandestinely. As such, it is not possible to specify the exact quantum of coal stolen and loss of revenue on account of theft/pilferage of coal. However, as per raids conducted by the security personnel as well as joint raids with the law and order authorities of the concerned State Governments, the quantity of coal recovered and its approximate value in respect of Coal India Limited (CIL) during the last three years and current year (till May, 2015), year-wise, subsidiary-wise and State-wise, is given as under:-